

DOCUMENT INFORMATION

FILE NAME : Ch_XV_3

VOLUME : VOL-2

CHAPTER : Chapter XV. Declaration of Death of Missing Persons

TITLE : 3. Protocol for the further extension of the period
of validity of the Convention on the Declaration of
Death of Missing Persons. New York, 15 January 1967



PROTOCOL

FOR THE FURTHER EXTENSION OF THE PERIOD
OF VALIDITY OF THE CONVENTION
ON THE DECLARATION OF DEATH
OF MISSING PERSONS



UNITED NATIONS

1967

PROTOCOL FOR THE FURTHER EXTENSION OF THE PERIOD OF VALIDITY OF THE
CONVENTION ON THE DECLARATION OF DEATH OF MISSING PERSONS

Considering that the United Nations Conference on the Declaration of Death of Missing Persons established and opened for accession by States on 6 April 1950 the Convention on the Declaration of Death of Missing Persons,

Considering that the period of validity of the Convention was to expire on 24 January 1957, pursuant to the provisions of paragraph 1 of article 17 of the Convention,

Considering that a Protocol for extending the period of validity of the Convention for a further period of ten years was opened for accession on 16 January 1957 and, pursuant to the provisions of its section III (a), entered into force on 22 January 1957,

Considering that the period of validity of the Convention, as extended by the said Protocol, expires on 24 January 1967,

Deeming it necessary to extend the period of validity of the Convention, in order to achieve full realization of the aims and purposes of the Convention, as set forth in the preamble thereof,

The States acceding to this Protocol agree as follows:

Article 1

Notwithstanding the provisions of paragraph 1 of article 17 of the Convention on the Declaration of Death of Missing Persons and section I of the Protocol for extending the period of its validity, opened for accession on 16 January 1957, the Convention shall remain in force for a further period of five years, subject to the provisions of this Protocol, as between States Parties to this Protocol.

Article 2

1. This Protocol shall be open for accession as from 15 January 1967 to the States Parties to the Convention as extended by the Protocol opened for accession on 16 January 1957 and to the other States referred to in article 13 of the Convention.

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

3. Accession by any State to this Protocol after 24 January 1967 shall be deemed also to be accession to the Convention as extended by this Protocol.

Article 3

1. This Protocol shall enter into force on the day of deposit of the second instrument of accession in accordance with the provisions of paragraph 2 of article 2 of this Protocol.

2. For each State acceding to this Protocol after the deposit of the second instrument of accession, the Protocol shall enter into force on the date of deposit by such State of its instrument of accession.

Article 4

1. This Protocol may be denounced by any State Party to it at any time by means of a notification to the Secretary-General.

2. Denunciation shall take effect six months after the date of receipt of the notification by the Secretary-General.

3. Proceedings initiated prior to, but not concluded before, the date on which such denunciation becomes effective, may be continued on the initial basis until a final decision is reached, and the effects with regard to such decisions will be the same as if they had been rendered before the denunciation of the Convention as extended by this Protocol.

Article 5

The Secretary-General shall inform the States referred to in article 13 of the Convention of the date of entry into force, accessions to and denunciations of this Protocol.

Article 6

This Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States referred to in article 13 of the Convention.

PROTOCOLE
PORTANT NOUVELLE PROLONGATION
DE LA VALIDITÉ DE LA CONVENTION
CONCERNANT LA DÉCLARATION DE DÉCÈS
DE PERSONNES DISPARUES



NATIONS UNIES
1967

PROTOCOLE PORTANT NOUVELLE PROLONGATION DE LA VALIDITE DE LA CONVENTION
CONCERNANT LA DECLARATION DE DECES DE PERSONNES DISPARUES

Considérant que, le 6 avril 1950, la Conférence des Nations Unies sur la déclaration de décès de personnes disparues a arrêté le texte de la Convention concernant la déclaration de décès de personnes disparues et déclaré la Convention ouverte à l'adhésion des Etats,

Considérant que la validité de la Convention devait expirer le 24 janvier 1957, conformément aux dispositions du paragraphe 1 de son article 17,

Considérant qu'un protocole portant prolongation, pour une nouvelle période de dix ans, de la validité de la Convention a été ouvert à l'adhésion des Etats le 16 janvier 1957 et, conformément aux dispositions de sa section III a), est entré en vigueur le 22 janvier 1957,

Considérant que la validité de la Convention, telle qu'elle a été prolongée par ledit Protocole, expire le 24 janvier 1967,

Estimant nécessaire de prolonger la validité de la Convention afin que soient pleinement atteints les buts et objectifs de la Convention tels qu'ils sont définis dans son préambule,

Les Etats adhérant au présent Protocole sont convenus de ce qui suit :

Article premier

Nonobstant les dispositions du paragraphe 1 de l'article 17 de la Convention concernant la déclaration de décès de personnes disparues et de la section I du Protocole portant prolongation de la validité de la Convention, qui a été ouvert à l'adhésion des Etats le 16 janvier 1957, la Convention restera en vigueur entre les Etats parties au présent Protocole pendant une nouvelle période de cinq ans, dans les conditions stipulées dans ledit Protocole.

Article 2

1. Le présent Protocole sera ouvert à compter du 15 janvier 1967 à l'adhésion des Etats parties à la Convention, telle qu'elle a été prolongée par le Protocole ouvert à l'adhésion le 16 janvier 1957, et des autres Etats visés à l'article 13 de la Convention.

2. L'adhésion s'effectuera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

3. Tout Etat qui adhérera au présent Protocole après le 24 janvier 1967 sera réputé adhérer également à la Convention telle qu'elle est prolongée par le présent Protocole.

Article 3

1. Le présent Protocole entrera en vigueur à la date à laquelle le deuxième instrument d'adhésion aura été déposé conformément aux dispositions du paragraphe 2 de l'article 2 du présent Protocole.

2. Pour chaque Etat qui adhérera au présent Protocole après le dépôt du deuxième instrument d'adhésion, le Protocole entrera en vigueur à la date du dépôt, par cet Etat, de son instrument d'adhésion.

Article 4

1. Tout Etat partie au présent Protocole pourra, à tout moment, le dénoncer par notification adressée au Secrétaire général.

2. La dénonciation prendra effet six mois après la date à laquelle le Secrétaire général en aura reçu notification.

3. Les instances engagées avant la dénonciation mais qui seront en cours à la date à laquelle la dénonciation prendra effet pourront être poursuivies sur les mêmes

bases jusqu'à décision passée en force de chose jugée; cette décision aura alors le même effet que si elle était intervenue avant la dénonciation de la Convention, telle qu'elle est prolongée par le présent Protocole.

Article 5

Le Secrétaire général informera les Etats visés à l'article 13 de la Convention de la date d'entrée en vigueur du présent Protocole, ainsi que des dates des adhésions audit Protocole et des dénonciations dudit Protocole.

Article 6

Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à tous les Etats visés à l'article 13 de la Convention.

再度展延失蹤人死亡宣告公約有效期間之

議 定 書



聯 合 國

一九六七年

再度展延失蹤人死亡宣告公約有效期間之

議 定 書

鑒於聯合國失蹤人死亡宣告問題會議曾於一九五〇年四月六日訂立失蹤人死亡公約，聽由各國加入，

鑒於該公約依第十七條第一項之規定，其有效期間於一九五七年一月二十四日屆滿，

鑒於展延該公約有效期間十年之議定書自一九五七年一月十六日起聽由加入，並已依其第三節(甲)之規定，於一九五七年一月二十二日起發生效力，

鑒於該公約有效期間依議定書展延後，於一九六七年一月二十四日屆滿，

認為該公約之有效期間須予展延，俾得全部實現該公約弁言所載之目的與宗旨，

加入本議定書各國爰協議如下：

第一條

失蹤人死亡宣告公約第十七條第一項及自一九五七年一月十六日起聽由加入之展延該公約有效期間議定書第一節雖另有規定，該公約應依本議定書之規定，在本議定書當事國間繼續有效，為期五年。

第二條

一. 本議定書應自一九六七年一月十五日起聽由經於一九五七年一月十六日起聽由加入之議定書展延之該公約締約國及公約第十三條所指其他國家加入。

二. 加入應以加入文件送交聯合國秘書長存放為之。

三. 任何國家於一九六七年一月二十四日後加入本議定書者，應視為同時加入本議定書所展延之公約。

第三條

一. 本議定書應自第二件加入文件依本議定書第二條第二項規定存放之日起發生效力。

二. 本議定書對於在第二件加入文件存放後加入之國家應自該國存放加入文件之日起發生效力。

第四條

一. 本議定書任何當事國得隨時向秘書長提出通知，宣告退出本議定書。

二. 退出應於秘書長收到通知之日六個月後生效。

三. 在此項退出生效之日以前業已開始而未結束之程序，得仍依原有基礎繼續進行，以迄獲致最後判決之時為止，此種判決應與在退出本議定書所展延之公約前所作判決具有同等效力。

第五條

秘書長應將本議定書開始生效日期,加入及退出情事,分別通知公約第十三條所指各國。

第六條

本議定書應交聯合國秘書長存放,其中英、法、俄、西文各本同一作準,秘書長應將其正文副本分送公約第十三條所指之所有國家。

**ПРОТОКОЛ,
О ДАЛЬНЕЙШЕМ ПРОДЛЕНИИ
СРОКА ДЕЙСТВИЯ
КОНВЕНЦИИ
ОБ ОБЪЯВЛЕНИИ ЛИЦ, БЕЗВЕСТНО
ОТСУТСТВУЮЩИХ, УМЕРШИМИ**



**ОРГАНИЗАЦИЯ
ОБЪЕДИНЕННЫХ НАЦИЙ**
1967

ПРОТОКОЛ
О ДАЛЬНЕЙШЕМ ПРОДЛЕНИИ СРОКА ДЕЙСТВИЯ КОНВЕНЦИИ
ОБ ОБЪЯВЛЕНИИ ЛИЦ, БЕЗВЕСТНО ОТСУТСТВУЮЩИХ, УМЕРШИМИ

Принимая во внимание, что Конференция Организации Объединенных Наций по вопросу об объявлении лиц, безвестно отсутствующих, умершими выработала и 6 апреля 1950 года открыла для присоединения государств Конвенцию об объявлении лиц, безвестно отсутствующих, умершими,

принимая во внимание, что срок действия Конвенции должен был истечь 24 января 1957 года согласно постановлениям пункта 1 статьи 17 Конвенции,

принимая во внимание, что Протокол о продлении срока действия Конвенции на дальнейший десятилетний период был открыт для присоединения 16 января 1957 года и, согласно постановлениям раздела III а Протокола, вступил в силу 22 января 1957 года,

принимая во внимание, что срок действия Конвенции, продленный указанным Протоколом, истекает 24 января 1967 года,

признавая необходимым продлить срок действия Конвенции для достижения полного осуществления задач и целей этой Конвенции, изложенных в ее преамбуле,

государства, присоединяющиеся к настоящему Протоколу, соглашаются о нижеследующем:

Статья 1

Несмотря на постановления пункта 1 статьи 17 Конвенции об объявлении лиц, безвестно отсутствующих, умершими и раздела 1 Протокола о продлении срока действия Конвенции, открытого для присоединения 16 января 1957 года, эта Конвенция остается, в соответствии с постановлениями настоящего Протокола, в силе между государствами, участвующими в этом Протоколе, на новый пятилетний срок.

Статья 2

1. Настоящий Протокол открыт для присоединения от имени государств, участвующих в указанной Конвенции, срок действия которой продлен Протоколом, открытым для присоединения 16 января 1957 года, и других государств, упоминаемых в статье 13 этой Конвенции, с 15 января 1967 года.

2. Присоединение совершается депонированием документа о присоединении у Генерального секретаря Организации Объединенных Наций.

3. Присоединение любого государства к настоящему Протоколу после 24 января 1967 года считается также и присоединением к Конвенции, продленной настоящим Протоколом.

Статья 3

1. Настоящий Протокол вступает в силу в день депонирования второго документа о присоединении в соответствии с пунктом 2 статьи 2 настоящего Протокола.

2. Для каждого государства, присоединяющегося к настоящему Протоколу после депонирования второго документа о присоединении, этот Протокол вступает в силу в день депонирования таким государством своего документа о присоединении.

Статья 4

1. Настоящий Протокол может быть денонсирован любым участвующим в нем государством в любое время посредством уведомления Генерального секретаря.

2. Денонсация вступает в силу через шесть месяцев со дня получения уведомления Генеральным секретарем.

3. Рассмотрение дел, возбужденных до срока вступления в силу таких денонсаций, но не законченных к этому сроку, может продолжаться на первоначальной основе до принятия окончательного решения, и такие решения будут иметь такую же силу, как если бы они были вынесены до денонсации Конвенции, продленной настоящим Протоколом.

Статья 5

Генеральный секретарь сообщает государствам, упоминаемым в статье 13 Конвенции, о дне вступления в силу настоящего Протокола, о присоединениях к нему и о денонсациях.

Статья 6

Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, депонируется у Генерального секретаря Организации Объединенных Наций, который препровождает засвидетельствованные копии его всем государствам, упоминаемым в статье 13 Конвенции.

PROTOCOLO

PARA UNA NUEVA PRORROGA DEL PERIODO
DE VIGENCIA DE LA CONVENCION SOBRE
DECLARACION DE FALLECIMIENTO
DE PERSONAS DESAPARECIDAS



NACIONES UNIDAS

1967

**PROTOCOLO PARA UNA NUEVA PRORROGA DEL PERIODO DE VIGENCIA DE LA CONVENCION
SOBRE DECLARACION DE FALLECIMIENTO DE PERSONAS DESAPARECIDAS**

Considerando que la Conferencia de las Naciones Unidas sobre Declaración de Fallecimiento de Personas Desaparecidas estableció y abrió a la adhesión de los Estados, el 6 de abril de 1950, la Convención sobre Declaración de Fallecimiento de Personas Desaparecidas,

Considerando que, conforme a lo dispuesto en el párrafo 1 del artículo 17 de la Convención, el período de vigencia de la Convención había de expirar el 24 de enero de 1957,

Considerando que el 16 de enero de 1957 quedó abierto a la adhesión un Protocolo para prorrogar el período de vigencia de la Convención durante un período de diez años más, Protocolo que, con arreglo a lo dispuesto en el párrafo a) de su sección III, entró en vigor el 22 de enero de 1957,

Considerando que el período de vigencia de la Convención, prorrogada por el mencionado Protocolo, expira el 24 de enero de 1967,

Juzgando necesario prorrogar el período de vigencia de la Convención, para lograr la plena realización de los fines y propósitos de la Convención expuestos en el preámbulo de la misma,

Los Estados partes en el presente Protocolo convienen en lo siguiente:

Artículo 1

No obstante lo dispuesto en el párrafo 1 del artículo 17 de la Convención sobre Declaración de Fallecimiento de Personas Desaparecidas y en la sección I del Protocolo para prorrogar su período de vigencia, abierto a la adhesión el 16 de enero de 1957, la Convención seguirá en vigor durante un nuevo período de cinco años, conforme a las disposiciones de este Protocolo, entre los Estados Partes en el mismo.

Artículo 2

1. Este Protocolo quedará abierto desde el 15 de enero de 1967 a la adhesión de los Estados Partes en la Convención prorrogada por el Protocolo que quedó abierto a la adhesión el 16 de enero de 1957 y de los demás Estados a que se hace referencia en el artículo 13 de la Convención.

2. La adhesión se efectuará mediante el depósito del correspondiente instrumento en poder del Secretario General de las Naciones Unidas.

3. La adhesión de un Estado a este Protocolo después del 24 de enero de 1967 se considerará también como adhesión a la Convención prorrogada por este Protocolo.

Artículo 3

1. Este Protocolo entrará en vigor el día en que se deposite el segundo instrumento de adhesión, con arreglo a lo dispuesto en el párrafo 2 del artículo 2 de este Protocolo.

2. Para cada Estado que se adhiera a este Protocolo después del depósito del segundo instrumento de adhesión, el Protocolo entrará en vigor en la fecha en que tal Estado deposite su instrumento de adhesión.

Artículo 4

1. Este Protocolo podrá ser denunciado en cualquier momento por cualquier Estado Parte en el mismo mediante notificación dirigida al Secretario General.

2. La denuncia surtirá efecto seis meses después de la fecha de recibo de la notificación por el Secretario General.

3. Los procedimientos iniciados, pero no concluidos, antes de la fecha en que la denuncia sea efectiva, podrán llevarse adelante con su carácter inicial hasta que recaiga una decisión definitiva, y los efectos de tales decisiones serán los mismos que si se hubiesen dictado antes de la denuncia de la Convención prorrogada por este Protocolo.

Artículo 5

El Secretario General notificará a los Estados mencionados en el artículo 13 de la Convención la fecha de la entrada en vigor, las adhesiones a este Protocolo y las denuncias del mismo.

Artículo 6

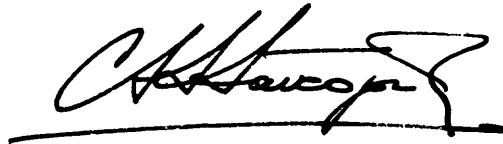
El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, quedará depositado en poder del Secretario General de las Naciones Unidas, quien transmitirá copias certificadas del mismo a todos los Estados mencionados en el artículo 13 de la Convención.

I hereby certify that the foregoing text is a true copy of the Protocol for the further extension of the period of validity of the Convention of 6 April 1950 on the Declaration of Death of Missing Persons, opened for accession at New York on 15 January 1967, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est la copie conforme du Protocole portant nouvelle prolongation de la validité de la Convention du 6 avril 1950 concernant la déclaration de décès de personnes disparues, ouvert à l'adhésion à New York le 15 janvier 1967, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General:

Pour le Secrétaire général :



Under-Secretary
Legal Counsel

Sous-Secrétaire
Conseiller juridique

United Nations, New York,
21 February 1967

Organisation des Nations Unies, New York,
le 21 février 1967

Certified true copy XV.3
Copie certifiée conforme XV.3
October 2004